

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6306/2005

(From the judgement and order dated 09/09/2005 in CRLA No. 1362/1999 of The HIGH COURT OF
A.P AT HYDERABAD)

K. SUBBA REDDY

Petitioner(s)

VERSUS

STATE OF A.P.

Respondent(s)

(With appln(s) for bail and office report)

Date: 27/02/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

For Petitioner(s)

Mr. C.S.N. Mohan Rao,Adv.

For Respondent(s)

Mrs.D. Bharathi Reddy,Adv.

UPON hearing counsel the Court made the following

O R D E R

Prayer for bail of petitioner is allowed.

The petitioner shall be released on bail on his
furnishing security of Rs.

he like amount to the 15,000/- (Rupees Fifteen thousand only) with two sureties of t

satisfaction of Special Judge for SPE & ACB Cases, Nellore in C.C. No. 9 of 1995

Vijay Aggarwal) (Shashi Sareen)

Court Master Court Master